AMBIT FINVEST PRIVATE LIMITED

Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

POSSESSION NOTICE

(For Immovable Property)

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Ambit Finvest Private Limited Having its registered office at Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Corporate office at Kanakia Wall Street - 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093 and Branch office at Office - 2ND Floor, Plot Number 1, DLF Industrial Area , Near Moti Nagar Metro Station, Moti Nagar, New Delhi - 110015, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount notice is hereby given to the following borrowers and the and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

Name of the Borrowers/ Co- Borrowers /Guarantors & Loan Account Number	Demand Notice Date / Amount	Description of Immovable Property/Properties Mortgaged	Date of Possession / Type of Possession
1) 1) YOGITA BANSAL 2) SHEKHAR BANSAL (Through Its Legal Heir Devesh Bansal) 3) DEVESH BANSAL Lan Nos. HOD000000077296	11.03.2024 Rs. 23,21,474.49/ - (Rupees Twenty Three Lakh Twenty One Thousand Four Hundred Seventy Four And Forty Nine Paisa Only) As On : 29.02.2024	"FREEHOLD RESIDENTIAL PLOT NO 133, AREA MEASURING 100 SQ. YD. LAL DORA AREA AHIR WADA WARD NO. 01, TEHSIL BAILABGARH FARIDABAD HARYANA - 121004. BOUNDARIES OF THE SAID PROPERTY:- EAST: PLOT OF MR. VED PRAKASH WEST: PLOT OF VIJAY KUMAR NORTH: GALI. SOUTH: PLOT OF DAULATRAM"	31.01.2025 Physical Possession

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Ambit Finvest Private Limited for an amount mentioned herein above and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-

Place : Faridabad (Haryana) — Authorised Officer

Date: 01/02/2025 — Ambit Finvest Private Limited

PIRAMAL CAPITAL AND HOUSING FINANCE LTD

CIN: L65910MH1984PLC032639

Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 –T +91 22 3802 4000

Branch Office: Plot No-6, Block A , Sector-2, Noida, U.P-201 301

Contact Person: 1. Nikki Kumar: - 9650606340 2. Pankaj Kashyap - 9136178689 3. Rohan Sawant: - 9833143013

E-Auction Sale Notice – Fresh Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on **'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis'**, Particulars of which are given below:

Loan Code / Branch / Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (04-02-2025)
Loan Code No.: M0090876 & HLSA00004929, Gurugram - MG Road (Branch), SWATI LAMBA (Borrower), Amrit Pal Singh (Co Borrower 1)	Dt: 25-07-2024, Rs. 1604392/- (Rs. Sixteen lakh Four Thousand Three Hundred Ninety Two Only) & Dt: 25-07-2024, Rs.844859/-, (Rs. Eight lakh Forty Four Thousand Eight Hundred Fifty Nine Only)	All The piece and Parcel of the Property having an extent :- Prop Pvt No.e-4 Khasra No. 850 Min 2nd Floor Prop Pvt No.e-4, Nilkant Apartment Lal Dora, Village Burari 110084	Rs. 1840000/-, (Rs. Eighteen lakh Forty Thousand Only)	Rs. 184000/-, (Rs. One lakh Eighty Four Thousand Only)	Rs. 1707772/-, (Rs. Seventeen lakh Seven Thousand Seven Hundred Seventy Two Only) & Rs. 906009/-, (Rs. Nine lakh Six Thousand Nine Only)

DATE OF E-AUCTION: 07-03-2025, FROM 11.00 A.M. TO 1.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 06-03-2025, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : 05.02.2025 | Place: Delhi — **Sd/- (Authorised Officer), Piramal Capital & Housing Finance Limited**

JM Financial Asset Reconstruction Company Limited

Corporate identify Number : U67190MH2007PLC74287

Registered Office Address : 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025. **T:** +91 22 6630 3030 **F:** +911 22 6630 3223 www. Jmfinancialarc.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The Piramal Capital and Housing Finacne Ltd (formerly known as Dewan Housing and finance corporation Ltd) have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created therefor along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") vide an assignment agreement dated March 29, 2023 ("the Assignment Agreement") in favour of JMFARC (JM) (herein reffered as Assingee). The undersigned is the Authorised Officer of (JM) assignee. Under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Nnotice is hereby given, once again, to the said Borrower(s) to pay to JM, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to JM by the said Borrower(s) respectively.

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount with NPA date	Description of secured asset (immovable property)
(LC No. 11900001564, Noida Sector-2 Branch) J.N.C Construction Pvt. Ltd. (Through its director Mr. Jitendra Taneja) (Borrower), Chandra Prakash, Jitendra Taneja, Nanak Chand (Co-Borrowers)	24.01.2025, Rs. 14,76,25,694/- (Rupees Fourteen Crore Seventy Six Lakh Twenty Five Thousand Six Hundred Ninety Four Only)	Property Bearing No. G-128 (Plot No. 128, Block G), Measuring Area Of 181 Sq. Mtrs Approx. I.E. 216 Sq. Yds. Consisting According To Site And With Roof / Terrace Rights, Along With Rights To Construct Up To Last Permissible Storey. Situated In The Layout Plan Of 'Preet Nagar Co-Operative House Building Society Ltd, Colony Known As Preet Vihar, Delhi – 92. Bounded As East-30' Wide Road; West-Plot No. 129; North-30' Wide Road; South-15' Service Lane.

If the said Borrowers shall fail to make payment to JM as aforesaid, JM shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of JM. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 05.02.2025 — **Sd/- (Authorised Officer)**

Place : Delhi — **JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya – Trust.**

PIRAMAL CAPITAL & HOUSING FINANCE LTD.

CIN:L65910MH1984PLC032639

Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070 - T +91 22 3802 4000

Branch Office: Plot No-6, Block A , Sector-2, Noida, U.P-201 301

Contact Person: 1. Nikki Kumar: - 9650606340 2. Pankaj Kashyap - 9136178689 3. Rohan Sawant: - 9833143013

E-Auction Sale Notice – Subsequent Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', **'As Is What Is Basis' and 'Whatever Is There Is Basis'**, Particulars of which are given below:

Loan Code / Branch / Borrower(s) /Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (03-02-2025)
Loan Code No.: 09600001402, Delhi - Pitampura (Branch), Radhey Shyam (Borrower), Rekha Singh (Co-Borrower 1)	Dt: 14-06-2021, Rs.2313461/-, (Rs.Twenty Three lakh Thirteen Thousand Four Hundred Sixty One Only)	All The piece and Parcel of the Property having an extent :- Property No. Rz-118, Third Floor Khasra No. 419, Kailash Puri, Village Nasir Pur, Palam Village Nasir Pur, Palam New Delhi New Delhi Delhi :- 110045 Boundaries As North : Gali 20 ft wide South : Portion of plot East : Property of other West :Property of other	Rs. 1765800/-, (Rs.Seventeen lakh Sixty Five Thousand Eight Hundred Only)	Rs. 176580/-, (Rs. One lakh Seventy Six Thousand Five Hundred Eighty Only)	Rs. 3846964/-, (Rs. Thirty Eight lakh Forty Six Thousand Nine Hundred Sixty Four Only)
Loan Code No.: M0006043, Delhi (Branch), Amit Kumar Sharma (Borrower),	Dt: 17-08-2023, Rs. 3944594.43/-, (Rs. Thirty Nine lakh Forty Four Thousand Five Hundred Ninety Four Only and Forty Three Paise)	All The piece and Parcel of the Property having an extent :- House No 267 3rd Floor Mohalla Ram Nagar Ghaziabad 201001	Rs. 3330000/-, (Rs. Thirty Three lakh Thirty Thousand Only)	Rs. 333000/-, (Rs. Three lakh Thirty Three Thousand Only)	Rs. 4886040/-, (Rs. Forty Eight lakh Eighty Six Thousand Forty Only)

DATE OF E-AUCTION: 20-02-2025, FROM 11.00 A.M. TO 1.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 19-02-2025, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Sd/- (Authorised Officer)

Date : 05.02.2025 | Place : Delhi — **Piramal Capital & Housing Finance Limited**

"FORM NO. INC-25A"

Advertisement to be published in the newspaper for conversion of public company into Private Company

Before the Regional Director, Ministry of Corporate Affairs Northern Region

In the matter of Companies Act, 2013, section of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

ANEJA CONSTRUCTIONS (INDIA) LIMITED having its registered office at A-3/22 F/F Janak Puri, South West Delhi, Delhi-110058, India, IN .....Applicant

Notice is hereby given to the general public that the company is intending to make an application to the Regional Director under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a Private Limited Company in terms of the Special Resolutions passed at an Extra Ordinary General Meeting held on 15th January, 2025 to enable the company to give effect to such conversion.

Any person whose interest is likely to be affected by proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objection supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within 14 days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: A-3/22 F/F Janak Puri, South West Delhi, Delhi-110058, India.

For Aneja Constructions (India) Limited

Sd/-

(Gagan Jyot Singh Aneja)

Dated : 05.02.2025 — Director

Place : New Delhi — DIN : 02545749

Advertisement to be published in Newspaper for the change in Registered Office of the LLP from one state to another

Before the Central Government Northern Region Bench, Delhi

In the matter of section 13 of the Limited Liability Partnership Act, 2008

AND

In the matter of **TagAlong Advisors LLP** having its Registered Office at Shiv Kutir 101, Krishan Kunj, Laxmi Nagar, Delhi - 110092

Notice is hereby given to General Public that the LLP proposes to make the application to the Central Government under section 13 of the Limited Liability Partnership Act, 2008, seeking confirmation of alteration of LLP Agreement in term of the resolution passed at Virtual Meeting of held on Friday, January 31, 2025 to enable the LLP to change its Registered Office from "the National Capital Territory of Delhi" to "the State of Karnataka".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be deliver or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI - 110003; within 14 Days of date of publication of this notice with a copy to the applicant LLP at its registered office at the address mentioned below: ADDRESS OF REGISTERED OFFICE: Shiv Kutir 101, Krishan Kunj, Laxmi Nagar, Delhi - 110092

For and on behalf of applicant

Sd/-

Ashwani Gupta

Designated Partner

DPIN: 08474813

Form No. INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Regional Director, Northern Region

B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110003

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **MONEYBALL DEVELOPERS PRIVATE LIMITED, CIN-** U70100DL2012PTC234206 having its registered office at 130 C, PKT - A MAYUR VIHAR PH-II, EAST DELHI, EAST DELHI, DELHI, INDIA, 110091.

..... **Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on Tuesday, 26th day of November, 2024 to enable the Company to change its registered office from "NCT of Delhi" to the "State of Haryana." Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA - 21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

MONEYBALL DEVELOPERS PRIVATE LIMITED

Regd. Office: 130 C, PKT - A MAYUR VIHAR PH-II, EAST DELHI, EAST DELHI, EAST DELHI, DELHI, INDIA, 110091.

For and on behalf of

MONEYBALL DEVELOPERS PRIVATE LIMITED

SHUBHENDU ASHUTOSH MISHRA (Director) (DIN-05242116)

AJIT AGNIHOTRI (Director) (DIN-05268918)

MAYANK SHARMA (Director) (DIN-08402142)

Date: 3rd February 2025 — **Place: Delhi**

M.K. EXIM (INDIA) LIMITED

CIN: L63040RJ1992PLC007111

Registered Office: G-1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur -302022, Rajasthan

Phone: +91-141-3937501, E-mail: mkexim@gmail.com, Web-Site: www.mkexim.com

Notice for Board Meeting

NOTICE is hereby given pursuant to the Regulation 29 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 (LODR), that a meeting of the Board of Directors of M.K. EXIM (INDIA) LIMITED is scheduled to be held on Wednesday, 12th February, 2025 at Unit No 235, 5B-Sanjay Building, Mittal Industrial Estate, Mumbai, Maharashtra-400059, inter alia to consider and approve the Un-audited Standalone Financial Results of the Company for the Quarter and Nine Month ended 31st December,2024 and other matters as per agenda.

The above notice can be accessed at the Company's website www.mkexim.com as well as the BSE website www.bseindia.com.

For M. K. Exim (India) Limited

SD/-

MURLI WADHUMAL DIALANI

Place: Jaipur — **WHOLE TIME DIRECTOR**

Date: 04.02.2025 — **DIN: 08267828**

Coventry Coil-o-Matic (Haryana) Ltd.

Registered Office: 87th Km Stone, NH 8, Delhi Jaipur Road, Village Salawas, Sangwari, Dist. Rewari 123401 (Haryana)

NOTICE

NOTICE is hereby given that a Meeting of Board of Directors of the Company will be held on Wednesday 12th February 2025 at 12.30 p.m. at 87th Km Stone, NH 8, Delhi Jaipur Road, Village Salawas, Sangwari, Dist. Rewari 123401 (Haryana) to, inter-alia, consider and approve the Un-audited Financial Results of the Company for the third quarter ended on December 31, 2024.

For and on behalf of the Board of Directors

Sd/-

Place : Rewari — **R M Bafna**

Date : 04.02.2025 — Managing Director

"Form No. INC-25A"

Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

RONRD INFOCOM LIMITED

(CIN: U72200DL2005PLC136705)

having its Registered Office at

H-19, Udyog Nagar, Main Rohtak Road, New Delhi -110041

.....Applicant

NOTICE is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **03rd February, 2025** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :-

H-19, Udyog Nagar, Main Rohtak Road, New Delhi -110041

For & on behalf of

RONRD INFOCOM LIMITED

Sd/-

DEEPANSHU GUPTA

Date : 05.02.2025 — (Director)

Place : New Delhi — **DIN : 02980735**

NORTHERN RAILWAY

INVITATION OF TENDERS THROUGH

E-PROCUREMENT SYSTEM

Tender Notice No. 94 /2024-2025 — **Date : 04.02.2025**

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. N.	Tender No.	Brief Description	Qty.	Closing Date
01	18241073	CONTINUOUS PAPER COMPUTER STATIONERY	3750 REAM	27.02.25
02	20251053	LOCO SIDE BUFFER (RUBBER SPRING TYPE)	383 NOS	06.03.25

NOTE -1. Vendors may visit the IREPS website i.e. **www.ireps.gov.in** for details.

2. No Manual offer will be entertained.

389/25

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"IMPORTANT"

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NOTICE

Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

IN THE MATTER OF

VISIONAIZE TECHNOLOGIES PRIVATE LIMITED,

HAVING ITS REGISTERED OFFICE AT

F NO-2042-PKT-2/3-D-2 VASANT KUNJ, SOUTH DELHI, INDIA -110070

.....**PETITIONER**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **3rd February 2025** to enable the company to change its Registered Office from the **"National Capital Territory of Delhi" to "State of Telangana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address, **B-2 Wing, 2nd Floor Paryavaran Bhawan CGO Complex, New Delhi- 110003,** within **fourteen days** of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned herein above;

For and on behalf of the

VISIONAIZE TECHNOLOGIES PRIVATE LIMITED

(BHUPTA HITESH)

Date : 03.02.2025 — **DIRECTOR**

Place : New Delhi — **DIN: 09585320**

Form No. INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one state to another

Before the Central Government Regional Director, Northern Region

B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110003

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **PRANAV INFRA & TRADE VENTURES PVT.LTD. CIN-** U51909DL2012PTC235533 having its registered office at 130 C, PKT - A MAYUR VIHAR PH-II, EAST DELHI, EAST DELHI, EAST DELHI, DELHI, INDIA, 110091.

..... **Petitioner**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on Tuesday, 26th day of November, 2024 to enable the Company to change its registered office from "NCT of Delhi" to the "State of Haryana." Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA - 21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Regional Director, Northern Region, at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110003 within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

PRANAV INFRA & TRADE VENTURES PRIVATE LIMITED

Regd. Office: 130 C, PKT - A MAYUR VIHAR PH-II, EAST DELHI, EAST DELHI, EAST DELHI, DELHI, INDIA, 110091.

For and on behalf of

PRANAV INFRA & TRADE VENTURES PRIVATE LIMITED

SHUBHENDU ASHUTOSH MISHRA (Director) (DIN-05242116)

AJIT AGNIHOTRI (Director) (DIN-05268918)

MAYANK SHARMA (Director) (DIN-08402142)

Date: 3rd February 2025 — **Place: Delhi**

"FORM NO. URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013 [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar of Companies, NCT of Delhi and Haryana and to Registrar of Companies, Central Registration Centre (CRC), that **'SV INFRA MANAGEMENT SOLUTIONS LLP'**, a Limited Liability Partnership, may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The Principal objects of the company are as follows:
   "To undertake infrastructure or development work in and particular remediation activities and other waste management services".
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at "34, Babar Lane, Bengali Market, New Delhi, Delhi-110001".
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs, Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon, Haryana-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Name (s) of Applicant

For & on Behalf of

SV INFRA MANAGEMENT SOLUTIONS LLP

Sd/- Manish Agarwal (Designated Partner)

Sd/- Siddharth Agarwal (Designated Partner)

Dated : 05.02.2025

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government

The Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

M/S. J J GRAPHICS PRIVATE LIMITED

(CIN NO : U22212DL2005PTC139087)

having registered office at S-669A, S/F, Kh. No-305/212 & 298/210 School Block, Shakarpur, Delhi-110092

.....Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on **Thursday, 26th day of December, 2024** to enable the Company to change its Registered office from **"The National Capital Territory of Delhi" to "The State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:

S-669A, S/F, Kh.No-305/212 & 298/210 School Block, Shakarpur, Delhi-110092

For and on behalf of the Applicant

For J J Graphics Private Limited

Sd/-

Mr. Sarwan Jain

Dated : 05.02.2025 — **(DIN 00011258)**

Place : New Delhi — **Director**

PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI & HARYANA

Advertisement for change of registered office of the LLP from one state to another

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND

In the matter of

NEWWA TECHNO PLAAST LLP

(LLPIN: AAM-3084)

having its Registered Office at

PLOT NO. 42, FRONT PORTION, GROUND FLOOR, BLK GI LAWRENCE ROAD INDUSTRIAL AREA, DELHI-110035

.....Applicant / Petitioner LLP

Notice is hereby given to the general public that **NEWWA TECHNO PLAAST LLP** proposes to make a petition to Registrar of Companies, Delhi & Haryana under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from **"National Capital Territory of Delhi"** to the **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the **Registrar of Companies, Delhi & Haryana at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019** within Twenty One (21) days from the date of publications of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below :-

PLOT NO. 42, FRONT PORTION, GROUND FLOOR, BLK GI LAWRENCE ROAD INDUSTRIAL AREA, DELHI-110035

For & On Behalf of the Applicant

NEWWA TECHNO PLAAST LLP

Sd/-

VIKAS KANSAL

Designated Partner

DPIN: 01139697

Date : 04.02.2025 | **Place :** Delhi

Form No. INC-26

{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

EDUGAON EDUCATION AND INNOVATION LABS PRIVATE LIMITED

(CIN: U80200UP2018PTC110077)

having its Registered Office at

702, 7TH FLOOR, TOWER CV-5, SUPERTECH CAPETOWN, NOIDA SECTOR-74, GAUTAM BUDDHA NAGAR, UTTAR PRADESH-201301

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **30th January, 2025** to enable the company to change its Registered Office from **"State of Uttar Pradesh"** to the **"State of Bihar".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

EDUGAON EDUCATION AND INNOVATION LABS PRIVATE LIMITED

702, 7TH FLOOR, TOWER CV-5, SUPERTECH CAPETOWN, NOIDA SECTOR-74, GAUTAM BUDDHA NAGAR, UTTAR PRADESH-201301

For & on behalf of

EDUGAON EDUCATION AND INNOVATION LABS PRIVATE LIMITED

Sd/-

RAHUL RAJ (DIRECTOR) **DIN : 08274297**

SUJATA KUMARI (DIRECTOR) **DIN : 10597629**

Date : 05.02.2025 | **Place :** Noida

KANORIA ENERGY & INFRASTRUCTURE LIMITED

(Formerly known as A INFRASTRUCTURE LIMITED)

Regd. Office: Hamirgarh-311 025, Distt. Bhilwara, Rajasthan

Website: www.ainfrastructure.com, **Email:** cs@kanoria.org,

CIN: L25191RJ1980PLC002077, **Phone:** 01482-286102, **FAX:** 01482 286104

NOTICE OF THE BOARD MEETING

Pursuant to Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of the Company will be held on Friday, 14th February, 2025, at 2.00 p.m. at A-9A, Green Park, New Delhi 110016 to *inter-alia* consider and approve Un-Audited Financial Results of the Company for the quarter and nine month ended 31st December, 2024.

For: Kanoria Energy & Infrastructure Ltd.

(Formerly known as A Infrastructure Limited)

Sd/-

Kuldeep Kaw

Place : Bhilwara — **Director**

Date : 04.02.2025 — **DIN: 07882201**

इण्डियन ओवरसीज़ बैंक Indian Overseas Bank

Regional Office : 595, Malik Chowk, Indra Nagar, Dehradun,Uttarakhand-248001

##

एन के टेक्सटाइल इंडस्ट्रीज लिमिटेड

पंजीकृत कार्यालयः ओमेक्स स्क्वायर, प्लॉट नंबर 14, तीसरी मंजिल, जसोला डिस्ट्रिक्ट सेंटर, जसोला, नई दिल्ली-110025
सीआईएनः L17299DL1983PLC163230, दूरभाषः +91 11 61119429
ईमेल आईडीः n.ktextiles123@gmail.com, वेबसाइटः www.nktil.com

31 दिसम्बर, 2024 को समाप्त तिमाही और नौमाही के लिए स्टैंडअलोन अलेखापरीक्षित वित्तीय परिणामों का विवरण

(लाख रुपये में)

		समाप्त तिमाही			समाप्त नौमाही अवधि		समाप्त वर्ष
		31.12.2024 (अलेखापरीक्षित)	30.09.2024 (अलेखापरीक्षित)	31.12.2023 (अलेखापरीक्षित)	31.12.2024 (अलेखापरीक्षित)	31.12.2023 (अलेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)
1	प्रचालनों से कुल आय	1.63	1.64	1.49	4.88	4.50	6.08
2	अवधि हेतु निबल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	0.38	0.73	0.30	1.78	0.05	0.49
3	कर पूर्व अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	0.38	0.73	0.30	1.78	0.05	0.49
4	कर पश्चात अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	0.36	0.73	0.30	1.76	0.05	0.49
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	43.03	1,427.12	0.30	1,471.63	0.78	3,876.01
6	प्रदत्त इक्विटी शेयर पूँजी (रु. 10 प्रत्येक का आंकित मूल्य)	83.98	83.98	83.98	83.98	83.98	83.98
7	आरक्षितियां (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि लेखा वर्ष 2023-22 के लेखापरीक्षित तुलन पत्र में प्रदर्शित है	-	-	-	-	-	12,809.48
8	आय प्रति शेयर (रु. 10/- का अंकित मूल्य) 1 बेसिक : 2 डाइल्यूटेड :	0.04 0.04	0.09 0.09	0.04 0.04	0.21 0.21	0.01 0.01	0.06 0.06

31 दिसम्बर, 2024 को समाप्त तिमाही के लिए समेकित अलेखापरीक्षित वित्तीय परिणामों का विवरण

(लाख रुपये में)

		समाप्त तिमाही			समाप्त नौमाही अवधि		समाप्त वर्ष
		31.12.2024 (अलेखापरीक्षित)	30.09.2024 (अलेखापरीक्षित)	31.12.2023 (अलेखापरीक्षित)	31.12.2024 (अलेखापरीक्षित)	31.12.2023 (अलेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)
1	प्रचालनों से कुल आय	(8793.29)	15,481.55	(298.77)	12205.02	2112.02	7323.06
2	अवधि हेतु निबल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	(8808.11)	15471.90	(307.82)	12170.78	2083.20	7284.83
3	कर पूर्व अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(9484.18)	17588.33	(94.85)	14091.55	2068.37	9638.29
4	कर पश्चात अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(8267.17)	14789.43	(12.77)	11887.59	1773.80	8741.88
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	(8,224.50)	18,878.30	(12.77)	16,030.39	1,787.13	442.13
6	प्रदत्त इक्विटी शेयर पूँजी (रु. 10 प्रत्येक का आंकित मूल्य)	83.98	83.98	83.98	83.98	83.98	83.98
7	आरक्षितियां (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि लेखा वर्ष 2023-22 के लेखापरीक्षित तुलन पत्र में प्रदर्शित है	-	-	-	-	-	61050.35
8	आय प्रति शेयर (रु. 10/- का अंकित मूल्य) 1 बेसिक : 2 डाइल्यूटेड :	(734.47) (734.47)	1347.38 1347.38	6.09 6.09	1092.44 1092.44	155.13 155.13	834.63 834.63

नोट :

1. उपर्युक्त सेबी (सूचीबद्धता दायित्व तथा प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अनुसार स्टॉक एक्सचेंजों के साथ अलेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। लेखापरीक्षित परिणामों का पूर्ण प्रारूप कम्पनी की वेबसाइट www.nktil.com तथा स्टॉक एक्सचेंज की वेबसाइट www.msei.in, पर उपलब्ध है।
2. विस्तृत अलेखापरीक्षित परिणाम तथा इसके सारांश की समीक्षा लेखापरीक्षा समिति द्वारा समीक्षा की गई है और निदेशक मंडल द्वारा 04 फरवरी, 2025 को आयोजित उनकी बैठकों में अनुमोदित किया गया है।

बोर्ड की आज्ञानुसार
एन के टेक्सटाइल इंडस्ट्रीज लिमिटेड के लिए
ह./-
बलबीर सिंह
निदेशक
डीआईएनः 00027438

स्थानः नई दिल्ली
दिनांकः 04.02.2025

कोवेंट्री कॉइल-ओ-मैटिक (हरियाणा) लि.

पंजीकृत कार्यालयः 87वें किलोमीटर स्टोन, एनएच 8, दिल्ली जयपुर रोड, गांव सालावास, संगवारी, जिला रेवाड़ी 123401 (हरियाणा)

सूचना

एतदद्वारा सूचित किया जाता है कि कंपनी के निदेशक मंडल की बैठक बुधवार 12 फरवरी 2025 को दोपहर 12.30 बजे,स्थानःवें किलोमीटर स्टोन,एनएच 8, दिल्ली जयपुर रोड, गांव सालावास, संगवारी, जिला रेवाड़ी 123401 (हरियाणा)में, अन्य बातों के साथ-साथ, 31 दिसंबर, 2024 को समाप्त तीसरी तिमाही के लिए कंपनी के अ-लेखापरीक्षित वित्तीय परिणामों पर विचार करने और उन्हें अनुमोदित करने के लिए आयोजित की जाएगी।

निदेशक मंडल के लिए और उनकी ओर से
हस्ता./-
स्थानः रेवाड़ी — आर एम बाफना
दिनांकः 04.02.2025 — प्रबंध निदेशक

INVIGORATED BUSINESS CONSULTING LIMITED

(Formerly Escorts Finance Limited)
Regd. Office: Plot No.19, Industrial Area, Phase-2, Chandigarh-160002 CIN : L70200CH1987PLC033652
Website: www.ibcl.ltd, **E-mail:** ibcl@ibcl.ltd; **Phone:** 0129-2250222, 2564222

EXTRACT OF STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31 DECEMBER 2024

Rs. In Lakhs

S. No.	Particulars	Quarter ended		Year ended
		31.12.2024 (Unaudited)	31.12.2023 (Unaudited)	31.03.2024 (Unaudited)
1	Total income from Operations	5.94	9.97	26.34
2	Net Profit/(loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(5.60)	0.45	(20.23)
3	Net Profit/(loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(5.60)	0.45	(20.23)
4	Net Profit/(loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(5.60)	0.45	(20.23)
5	Total comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(5.60)	0.45	(19.21)
6	Paid-up Equity Share Captial (Face value of Rs.10/- each)	4,017.25	4,017.25	4,017.25
7	Other Equity (excluding revaluation reserve) as shown in the audited balance sheet of previous year	-	-	(21,941.63)
8	Earnings per share (of Rs.10/- each) for the period (not annualised): Basic & Diluted (Rs)	(0.0139)	0.0011	(0.0504)

Notes:-

1. The turnover/ income is NIL post to change of name and business activities.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & Year to date Financial Results are available on the Stock Exchange website www.bseindia.com and on the Company's website www.ibcl@ibcl.ltd and can also be accessed by scanning the Quick Response Code:

By Order of the Board
For Invigorated Business Consulting Limited
Sd/-
Ashok Kumar Behl
Whole-time Director
DIN : 10146894

Place: Faridabad
Date: February 04, 2025

ऋण वसूली न्यायाधिकरण द्वितीय, दिल्ली के समक्ष 4वीं मंजिल जीवन तारा बिल्डिंग पार्लियामेंट स्ट्रीट नई दिल्ली-110001

ऋण वसूली न्यायाधिकरण (प्रक्रिया नियम) 1993 के नियम 12 क्रम 13 के साथ पठित
बैंक एवं वित्तीय संस्थाओं को देय ऋणों की वसूली अधिनियम 1993 की धारा 19(4) के अंतर्गत नोटिस
टीए सं. 85/2023 — दिनांकः 24.01.2025

एक्सिस बैंक लिमिटेड आवेदक
बनाम
श्री राघवेंद्र प्रताप सिंह एवं अन्य
—— प्रतिवादी

सेवा में प्रतिवादी डी1 श्री राघवेंद्र प्रताप सिंह पुत्र समर बहादुर सिंह निवासी 2/51 नेहरू नगर भूतल ब्लॉक-2 आश्रम चौक नई दिल्ली 65, यहाँ पर भीः बुन्याद ग्रुप जी- 57/58 सेक्टर 18 नोएडा-201301
डी2 सुश्री पूजा पत्नी राघवेंद्र निवासी 2/51 नेहरू नगर भूतल ब्लॉक-2 आश्रम चौक नई दिल्ली 65,
डी3 मेसर्स पान रियल्टर्स प्राइवेट लिमिटेड, एस406 ग्रेटर कैलाश II नई दिल्ली 48 यहाँ पर भीः भूतल ई-29 सेक्टर 8 नोएडा यूपी

जबकि उपरोक्त आवेदक (ओं) ने आपके विरुद्ध रु.28,65,989/-(रुपये अट्ठाईस लाख पैंसठ हज़ार नौ सौ नवासी मात्र) की वसूली के लिए मामला दर्ज किया गया है और जहां न्यायाधिकरण की संतुष्टि के लिए यह दर्शाया गया है कि सामान्य तरीके से आपको तामील करना संभव नहीं है, इसलिए यह नोटिस विज्ञापन द्वारा दिया जाता है जिसमें आपको दिनांक 28.05.2025 को प्रातः11.00 बजे न्यायाधिकरण में उपस्थित होने का निर्देश दिया जाता है।

कृपया ध्यान दें कि उल्लिखित दिन से पूर्व आपकी उपस्थिति में चूक होने पर मामले की सुनवाई और निर्धारण आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ्रेंसिंग या भौतिक रूप से की जाएगी और इस उद्देश्य के लिए:-

(I) सभी अधिवक्ता/वादी 'सिस्को वेबएक्स' एप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे:
(II) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा लिए जाने वाले मामलों की सुनवाई की तिथि के लिए मीटिंग आईडी' और पासवर्ड डीआरटी आधिकारिक पोर्टल यानी drt.gov.in पर दैनिक वाद सूची में प्रदर्शित किया जाएगा।
(III) किसी भी आपात स्थिति में अधिवक्ता/वादी संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।

यह दिनांक 24 जनवरी, 2025 को ट्रिब्यूनल की मुहर और मेरे हस्ताक्षर से दिया गया है।

ट्रिब्यूनल के आदेशानुसार,
अनुभाग अधिकारी डीआरटी-II, दिल्ली

एचएफसीएल लिमिटेड

सीआईएन : L64200HP1987PLC007466
पंजीकृत कार्यालय : 8, इलेक्ट्रॉनिक्स कॉम्प्लेक्स, चंबाघाट, सोलन- 173213 (हिमाचल प्रदेश)
वेबसाइट : www.hfcl.com, ई-मेल : secretarial@hfcl.com, दूरभाष : 91-1792-230644, फैक्स नं.: 91-1792-231902

31 दिसंबर 2024 को समाप्त तृतीय तिमाही तथा नौ माह के अलेखापरीक्षित पृथक तथा समेकित वित्तीय परिणामों का विवरण

दिनाँक 31 दिसंबर 2024 को समाप्त तृतीय तिमाही तथा नौ माह के कंपनी के अलेखापरीक्षित पृथक एवं समेकित वित्तीय परिणामों ('वित्तीय परिणामों') की समीक्षा एवं संस्तुति, लेखापरीक्षण समिति द्वारा की गयी है तथा कंपनी के निदेशक मंडल ने 03 फरवरी 2025 को आयोजित अपनी संबंधित बैठकों में इनका अनुमोदन किया गया था।

सीमित समीक्षा प्रतिवेदनों के साथ वित्तीय परिणामों को कंपनी की वेबसाइट अर्थात् **https://www.hfcl.com/** पर प्रदर्शित किया गया है तथा इन्हें निम्न क्यूआर कोड को स्कैन करके भी देखा व प्राप्त किया जा सकता है।

बोर्ड के आदेशानुसार
हस्ता./-
(महेंद्र नहाटा)
प्रबंध निदेशक
डीआईएन : 00052898
स्थान : नई दिल्ली
दिनाँक : 03 फरवरी 2025

टिप्पी : उपरोक्त जानकारी से बी (सूचीकरण दायित्व एवं प्रकटीकर आवश्यकतायें) विनियमावली 2015 के विनियम 47(1) के साथ पठित विनियम 33 के अनुसार दी गई है।

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

शलाक्स फार्मास्यूटिकल्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	**कॉर्पोरेट व्यक्ति का नाम**	**शलाक्स फार्मास्यूटिकल्स प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	30 नवंबर, 1977
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज,दिल्ली
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U74899DL1977PTC008799
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	सी3 पूजा हाउस, करम पुरा कमर्शियल सेंटर, मिलन कॉम्प्लेक्स, नई दिल्ली-110015
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	**सोमवार, 3 फरवरी, 2025**
7.	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	**नामः आशु गुप्ता** **पताः** 204ए, द्वितीय तल, एसबीआई बिल्डिंग, 23, नजफगढ़ रोड औद्योगिक क्षेत्र, डीएलएफ टावर के सामने, शिवाजी मार्ग, नई दिल्ली-110015 **ईमेलः** ashugupta.cs@gmail.com **मोबाईल नंबरः** 9899021740 **पंजी. सं.:** IBBI/IPA-002/IP-N00339/2017-2018/10943 **एएफए वैधः** 31.12.2025 तक
8.	दावे जमा करने की अन्तिम तिथि	**बुधवार, 5 मार्च, 2025**

एतद्वारा सूचना दी जाती है कि **शलाक्स फार्मास्यूटिकल्स प्राइवेट लिमिटेड** ने **सोमवार, 3 फरवरी, 2025** को स्वैच्छिक परिसमापन आरम्भ किया है।

शलाक्स फार्मास्यूटिकल्स प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्मुख उल्लिखित पते पर परिसमापक के पास **बुधवार, 5 मार्च, 2025** को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है। वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-
आशु गुप्ता
शलाक्स फार्मास्यूटिकल्स प्राइवेट लिमिटेड के लिए स्वैच्छिक परिसमापक
पंजीकरण सं.:IBBI/IPA-002/IP-N00339/2017-2018/10943

तिथि : 04 फरवरी 2025
स्थान : नई दिल्ली

कब्जा सूचना

जबकि, वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षाहित प्रवर्तन अधिनियम, 2002 के तहत और शक्तियों का प्रयोग करते हुए जना स्मॉल फाइनेंस बैंक लिमिटेड (पूर्व में जनलक्ष्मी फाइनेंशियल सर्विसेज लिमिटेड के नाम से जाना जाता था) के अधिकृत अधिकारी के रूप में सुरक्षाहित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13 (2) के तहत उधारकर्ताओं/सह-उधारकर्ताओं को मांग सूचना जारी करता है, जिसमें उधारकर्ताओं से संबंधित नामों के सामने उल्लिखित राशि को 60 दिनों के भीतर उक्तन ोटिस की प्राप्ति की तारीख से, भुगतान और/या वसूली की तारीख तक किए गए प्रासंगिक खर्चों, लागतों, शुल्कों आदि के रूप में भविष्य के ब्याज सहित चुकाने का आदेश दिया था।

क्र. सं.	ऋण संख्या	उधारकर्ता/सह-उधारकर्ता/गारंटर/बंधककर्ता	13(2) नोटिस दिनांक/बकाया देय (रुपये में)	दिनांक/समय एवं कब्जे का प्रकार
1	33689440000021	1) मेसर्स अकबर प्रोप अकबर कॉन्ट्रैक्टर, जिसका प्रतिनिधित्व इसके मालिक श्री अकबर करते हैं, 2) श्री अकबर (उधारकर्ता), 3) श्री अब्दुल हामिद (गारंटर), 4) श्रीमती सबीला (गारंटर), 5) श्री जुल्फान (गारंटर), 6) श्री मोमिन (गारंटर)	12.11.2024 रु.2,63,251/- (रुपये दो लाख तिरसठ हजार दो सौ इक्यावन मात्र) 11.11.2024 तक	दिनांकः 04-02-2025/ समय :02:05 दोपहर प्रतीकात्मक कब्जा

संपत्ति का विवरणः खेवट/खतौनी संख्या 194/222, खसरा संख्या 93//5/2 (1-16) 17/108 हिस्सा, क्षेत्रफल 170 वर्ग गज, गांव बॉम्बेपुर, खिजराबाद में स्थित तहसील प्रताप नगर, उप तहसील छछरौली, जिला यमुना नगर, हरियाणा जो श्री अकबर, पुत्र श्री अब्दुल हामिद के स्वामित्व में। सीमाः पूर्वः महेरबान की संपत्ति, पश्चिमः बॉम्बेउर नांगल-रोड, उत्तरः जंगशेर की संपत्ति , दक्षिणः जावेद की संपत्ति।

जबकि, यहां ऊपर उल्लिखित उधारकर्ता/सह-उधारकर्ता/गारंटर/बंधककर्ता देय राशि चुकाने में विफल रहे हैं, विशेष रूप से ऊपर उल्लिखित उधारकर्ताओं और सामान्य रूप से जनता को सूचित किया जाता है कि जना स्मॉल फाइनेंस बैंक लिमिटेड के अधिकृत अधिकारी ने ऊपर वर्णित तिथियों पर उक्त नियमों के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए ऊपर वर्णित सुरक्षित संपत्तियो पर सांकेतिक कब्जा कर लिया है विशेष रूप से ऊपर उल्लिखित उधारकर्ताओं/सह-उधारकर्ताओं/गारंटरों/बंधककर्ताओ और सामान्य रूप से जनता को सूचित किया जाता है कि वे उपरोक्त संपत्तियों/सुरक्षित परिसंपत्तियों के साथलेन-देन न करें और उक्त संपत्तियों/सुरक्षित परिसंपत्तियों के साथ कोई भी लेनदेन जना स्मॉल फाइनेंस बैंक लिमिटेड के शुल्क के अधीन होगा।

स्थानः यमुना नगर
दिनांकः 05-02-2025,
हस्ता/-प्राधिकृत अधिकारी,
जना स्मॉल फाइनेंस बैंक लिमिटेड

जना स्मॉल फाइनेंस बैंक (एक अनुसूचित वाणिज्यिक बैंक)
पंजीकृत कार्यालयः द फेयरवे, ग्राउंड और प्रथमतल, सर्वे नंबर 10/1, 11/2 और 12/2बी, ऑफ डोमलूर, कोरमंगला इनर रिंग रोड, ईजीएल बिजनेस पार्क के बगलमें, चल्लाघट्टा, बैंगलोर-560071
शाखा कार्यालय : 16/12, द्वितीय तल, डब्ल्यू.ई.ए., आर्य समाज रोड, करोल बाग, नई दिल्ली-110005.

"IMPORTANT"

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क्षेत्रीय कार्यालय मलिक चौक, इन्द्रानगर, देहरादून उत्तराखण्ड-248001

चल/अचल सम्पत्ति की बिक्री हेतु बिक्री सूचना 'परिशिष्ट IV-A 8 (6) (नियम के तहत)

प्रतिभूतिकरण और वित्तीय आस्ति का पुनगर्ठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम 2002, सपठित नियम 8(6)के प्रतिभूति हित (प्रवर्तन) के प्राविधानों के आधार पर अधिनियम, 2002 के अर्न्तगत बैंक बंधक अचल सम्पत्ति की ई-नीलामी यह सूचना आम तौर पर जनता के लिए और विशेष रूप से ऋणी (ओ), निर्देशको व कानूनी उत्तराधिकारियों को दी जाती है, कि निम्न वर्णित अचल सम्पत्ति सुरक्षित लेनदार के पास बंधक/भारित है, प्राधिकत अधिकारी इण्डियन ओवरसीज बैंक (सुरक्षित लेनदार) द्वारा सम्पत्ति का सांकेतिक कब्जा लिया जा चुका है, के द्वारा **"जहाँ है जैसा है," "जैसा है जो है" और "जो कुछ भी है,"** के आधार पर निम्नलिखित दिनांक को ऋणी (ओ), बंधककर्ता (ओ) जमानतकर्ता (ओं), निदेशकों व कानूनी उत्तराधिकारियों से सम्पत्ति की बिक्री कर निम्नलिखित बकाया धनराशि व भविष्य के ब्याज एवं अन्य खर्चे जो कि इण्डियन ओवरसीज बैंक (सुरक्षित लेनदार) को वसूल करना है। आरक्षित मूल्य व धरोधर धनराशि निम्नलिखित है। ई-नीलामी वेब पोर्टल : **https://ebkray.in** के प्लेटफार्म पर सम्पन्न होगी।

क्र. सं.	शाखा का नाम एवं ऋणी/बंधककर्ता/जमानती का नाम व पता	चल/अचल सम्पत्तियों का विवरण	बकाया राशि	ई-नीलामी की तिथि व समय कब्जे का प्रकार	ईएमडी जमा करने लिए बैंक विवरण ईएमडी स्टार्ट की तिथि ईएमडी अन्तिम की तिथि	आरक्षित मूल्य ईएमडी बिड गुणक मूल्य
1.	**शाखाः विकासनगर (2502)** **ऋणी :- 1. मौ0 नईम खान पुत्र शमशाद अली खान, निवासी** : ग्राम धर्मावाला, पो0 ओ0 धर्मावाला, विकासनगर, उत्तराखण्ड- 248142, **2.** सभी जीवित कानूनी उत्तराधिकारी स्वर्गीय श्रीमती शाजिया खान पत्नी मोहम्मद नईम खान, **निवासी**-ग्राम धर्मावाला, पो0 ओ0, धर्मावाला, विकासनगर उत्तराखंड - 248142	बंधक आवासीय सम्पत्ति के जमा दस्तावेज जिसका खतौनी खाता संख्या 166 खसरा संख्या 263 क मिन, क्षेत्रफल 231.60 वर्ग मीटर और 2492.00 वर्ग फीट जो मौजा धर्मावाला, परगना पछवादून, तहसील विकास नगर जिला-देहरादून, उत्तराखंड में नईम खान और शाजिया खान के नाम पर स्थित है। (विक्रय विलेख के अनुसार) **सीमाएं** :- **पूर्व**-16 फीट चौड़ी सड़क (साइड की माप 44 फीट), **पश्चिम**- विक्रेता की भूमि (साइड की माप 45 फीट, **उत्तर**- 12 फीट चौड़ा रास्ता (साइड की माप 56 फीट), **दक्षिण**-विक्रेता की भूमि (माप 56 फीट)। बंधक अचल सम्पत्ति के स्वामी मोहम्मद नईम खान और शाजिया खान है।	रू0 **21,07,762/-** दिनांक 26.09.2024 से + प्रभावी ब्याज दिनांक 27.09.2024 तक + अन्य खर्चे	**19.02.2025** प्रातः 11:00 बजे से दोपहर 01:00 बजे तक अगर बिड अंतिम क्षण में रखी जाती है तो 10 मिनट का अतिरिक्त समय देय होगा **सांकेतिक कब्जा**	खाता संख्याः **25020113035001** **IFSC Code: IOBA00002502** **Sarfasi sale Parking A/c** **विकासनगर, देहरादून** **शाखा इएमडी** **स्टार्ट तिथि 05.02.2025/ अन्तिम तिथि 19.02.2025**	रू0 29,60,000/- रू0 2,96,000/- रू0 25,000/-

बैंक को ऋणभार की जानकारी नहीं है, स्थानीय, स्वयं, सरकार का बकाया (संपत्ति कर, जल सीवरेज, बिजली बिल आदि) नीलामी में भाग लेने से पहले खरीददार को इसकी जिम्मेदारी के बारे में पूछताछ की जानी चाहिए।

सम्पत्ति निरिक्षण करने की अन्तिम दिनांक 18.02.2025, समय सांय 04.00 बजे के बाद, सम्पर्क सूत्र- 9760215907

प्रत्याशित बोलीदाता सम्पत्ति के निरीक्षण/ई-नीलामी, से संबन्धित जानकारी के लिए संबधित शाखा प्रबन्धक, इंडियन ओवरसीज बैंक, से कार्यालय समय में दिनांक 18.02.2025 को समय सांय 04:00 बजे के बाद अथवा बैंक द्वारा सर्विस प्रदाता **: ebkray** यूनिट 1, तृतीय तल, वसस कार्मशल टावर, नियर बडाला ट्रक ट्रमिनल के पास बडाला ईस्ट मुम्बई.40037 सम्पर्क सूत्र एवं टोल फ्री नं0 +918291220220, और ई-मेल आईडी **support.ebkray@psballiance.com** ई-नीलामी में भाग लेने के लिए सभी बोलीदाता व खरीददार को सर्विस प्रदाता की वेबसाइट **https://ebkray.in** पर सम्पर्क करें।

विस्तृत नियम व शर्तों के लिए कृपया हमारी वेबसाइट (वेब पोर्टल) https://ebkray.in or www.iob.in पर देखें

दिनांकः 04.02.2025 — **प्राधिकृत अधिकारी, इण्डियन ओवरसीज़ बैंक**

RELIGARE ENTERPRISES LIMITED

CIN: L74899DL1984PLC146935
Regd. Office : 1407, 14th Floor, Chiranjiv Tower, 43 , Nehru Place , New Delhi – 110019

RELIGARE Values that bind

Statement of Standalone and Consolidated Unaudited Financial Results for the Quarter and Nine Months Ended December 31, 2024

(Rs. in Lakhs, unless otherwise stated)

	Particulars	Standalone						Consolidated					
		Quarter Ended			Nine Months Ended		Year Ended	Quarter Ended			Nine Months Ended		Year Ended
		December 31, 2024	September 30, 2024	December 31, 2023	December 31, 2024	December 31, 2023	March 31, 2024	December 31, 2024	September 30, 2024	December 31, 2023	December 31, 2024	December 31, 2023	March 31, 2024
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Revenue from Operations	3.76	342.85	361.14	622.92	854.81	1,178.10	1,66,442.99	1,95,185.65	1,51,057.65	5,32,583.44	4,37,909.66	6,23,478.61
2	Net Profit / (Loss) for the quarter/ period (before Tax, Exceptional and /or Extraordinary Items, and share in loss of joint venture)	(1,335.93)	(537.14)	(2,597.23)	(3,596.85)	(5,688.48)	(7,187.55)	(7,890.41)	6,743.54	4,072.59	2,118.87	21,127.84	21,734.04
3	Net Profit / (Loss) for the quarter/period before Tax (after Exceptional and /or Extraordinary Items and share in loss of joint enture)	(1,335.93)	(537.14)	(2,597.23)	(3,596.85)	(5,688.48)	(7,187.55)	(7,890.41)	6,743.54	4,072.59	2,118.87	21,127.84	44,768.66
4	Total Comprehensive Income for the quarter/period (after Tax and Non-Controlling Interest)	(1,344.87)	938.33	(2,581.57)	(2,003.06)	(5,067.18)	(6,582.30)	(5,353.55)	7,707.40	2,548.92	5,239.60	12,573.60	26,668.68
5	Equity Share Capital (Paid-up)	33,060.57	33,029.52	32,948.62	33,060.57	32,948.62	32,972.12	33,060.57	33,029.52	32,948.62	33,060.57	32,948.62	32,972.12
6	Other Equity (Excluding Revaluation Reserve) as shown in the Audited Balance Sheet	N.A.	N.A.	N.A.	N.A.	N.A.	1,79,344.32	N.A.	N.A.	N.A.	N.A.	N.A.	2,01,342.00
7	Earnings Per Share (EPS) before and after extraordinary items (of Rs 10/- each, fully paid up)												
	a. Basic EPS (Rs)	(0.41)	0.29	(0.76)	(0.60)	(1.53)	(1.98)	(1.30)	1.55	0.61	0.79	3.31	7.13
	b. Diluted EPS (Rs)	(0.41)	0.29	(0.76)	(0.60)	(1.53)	(1.98)	(1.30)	1.54	0.58	0.79	3.27	7.07

The above is an extract of the detailed format of Quarter and Nine Months Ended Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Nine Months Ended Financial Results is available on the Company's website www.religare.com and Stock Exchanges' website **www.nseindia.com** and **www.bseindia.com**.

For and on behalf of the Board of Directors
sd/
Dr. Rashmi Saluja
Executive Chairperson

Place: New Delhi
Date : February 03, 2024

Phone: 011 – 44725676 | Website: www.religare.com | E-mail: investorservices@religare.com